

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "B", JAIPUR
श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ ITA No. 1367/JP/2019
निर्धारण वर्ष / Assessment Year :2010-11

Shri Balaji Rajgharana Sarees Private Limited, Dhula House, Bapu Bazar, Jaipur	बनाम Vs.	ITO, Ward 1(1), Jaipur
स्थायी लेखा सं./ जीआईआर सं./ PAN/GIR No.: AAJCS8897F		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Sh. B. K. Jain (CA)
राजस्व की ओर से / Revenue by: Smt. Monisha Choudhary(Addl.CIT)

सुनवाई की तारीख / Date of Hearing: 05/03/2021
उदघोषणा की तारीख / Date of Pronouncement : 15/03/2021

आदेश / ORDER

PER: SANDEEP GOSAIN, J.M.

This appeal has been filed by the assessee against the order of the Id. CIT(A)-1, Jaipur dated 18/10/2019 for the A.Y. 2010-11

2. The hearing of the appeal was concluded through video conference in view of the prevailing situation of Covid-19 Pandemic.

3. At the time of hearing, the assessee furnished an application for withdrawal of this appeal. The contention made in the said application reads as under:

"The appellant has applied under the Vivid Se Vishwas Scheme. The appellant has now received Form 3 from the designated authority. One of

the conditions of the scheme is the appellant has to withdraw the appeal filed. Copy of Form 3 received is attached.

The appellant therefore applies for withdrawal of the appeal filed. Yours Honours are requested to kindly treat the appeal is withdrawn.

Please treat the appeal as withdrawn.

Thanking You,

Yours faithfully,

(V.K. Jain)

A/R"

4. The Id DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under Vivad Se Vishwas scheme, we permit the assessee to withdraw its appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed.

Order pronounced in the open court on 15/03/2021.

Sd/-
(विक्रम सिंह यादव)
(VIKRAM SINGH YADAV)
लेखा सदस्य / Accountant Member

Sd/-
(संदीप गोसाईं)
(SANDEEP GOSAIN)
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur
दिनांक / Dated:- 15/03/2021

***Ranjan**

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Shri Balaji Rajgharana Sarees Pvt. Ltd., Jaipur.
2. प्रत्यर्थी / The Respondent- The ITO, Ward 1(1), Jaipur
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File (ITA No. 1367/JP/2019)

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar